

(A)

24.8.1995 (5)

Shri.V.M.Bendre for the applicant.
Shri.S.C.Dhawan for the respondents.

When we ~~are~~ required/the counsel for the applicant regarding follow-up action relating to our earlier ~~the~~ order dated 7.11.1995, Shri. Bendre states that he has no instructions from his client, despite his efforts to get in touch with his client. All the same, he is not sure whether the applicant is dead or alive and would like the respondents to make enquiry in this regard as to whether any alleged legal representative has approached them for claiming pension.

Pursuant to our order, it is for the counsel for the applicant to obtain proper instructions and since he is not able to do so, the O.A is dismissed for want of prosecution.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

J*

24.8.1995
~~Order/Judgement despatched~~
to Applicant/Respondent(s)
on 19/09/95

20/04/95